

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 2352 of 1994

New Delhi this the 26th day of July, 1995

**Mr. K. Muthukumar, Member (A)**

1. Shri Latoor Singh  
R/o Sector No.13, Jeet Pur,  
Roali Road,  
Muradnagar (District Ghaziabad),  
U.P.
2. Shri Jai Singh  
R/o Quarter No.461, Block No.38,  
Type I, Ordnance Fatory Estate,  
Muradnagar (District Ghaziabad),  
U.P.
3. Shri Chaman Singh  
R/o Village & Post Office Raoli Kalan,  
District Ghaziabad.
4. Shri Vijai Pal Singh  
R/o Quarter No.1/S/3,  
Ordnance Factory Estate,  
Muradnagar (District Ghaziabad),  
U.P. ..Applicants

None for the applicants

**Versus**

1. Union of India through  
the Secretary,  
Government of India,  
Min. of Defence,  
New Delhi.
2. The Director General,  
Ordnance Factory Board,  
10-A, Auckland Road,  
Calcutta.
3. The General Manager,  
Ordnance Factory,  
Muradnagar,  
(District Ghaziabad) U.P. ..Respondents

By Advocate Shri V.S.R. Krishna

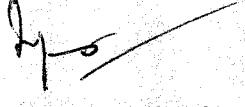
**ORDER (ORAL)**

None for the applicants present even on the second call. It is seen that none was present on the applicants' side on 8.6.95 as well as on 13.7.95. In view of this, it appears that the applicants have

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(12)

lost interest in pursuing this application. Accordingly, the application is dismissed for default of the applicants' and for non-prosecution of this case.

  
(K. MUTHUKUMAR)  
MEMBER (A)

RKS